

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSTRANSFER PETITION(S) (CRIMINAL) NO(S). 945/2024

SONAL PALIT

Petitioner(s)

VERSUS

AYAN DASGUPTA

Respondent(s)

(IA No. 253163/2024 - STAY APPLICATION)

WITH

T.P.(C) No. 2954-2955/2024 (XI-A)

(IA No. 253850/2024 - STAY APPLICATION)

T.P.(C) No. 3306/2024 (XI-A)

(IA No. 277145/2024 - EX-PARTE STAY)

T.P.(C) No. 3240/2024 (XI-A)

(IA No. 276973/2024 - EX-PARTE STAY)

Date : 20-03-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Ms. Ranu Purohit, AOR  
Ms. Niharika Singh, Adv.  
Mr. Yashas Rk, Adv.For Respondent(s) : Mr. Subhasish Mohanty, AOR  
Mr. Ranjita Sahu, Adv.  
Mr. Pritam Singh, Adv.  
Mr. Rajiv Agnihotri, Adv.  
Mr. Ankit Bhatnagar, Adv.UPON hearing the counsel the Court made the following  
O R D E RLearned counsel for the respective parties submitted  
that the parties are willing to explore the possibility of  
a settlement through mediation.

Hence, the matters are referred to the Supreme Court Mediation Centre. The parties shall appear before the Supreme Court Mediation Centre on 27.03.2025 at 11.30 A.M. either in-person or through video conferencing facility.

Report of the learned Mediator to be placed on record.

List these matters immediately after receipt of the Report of the Supreme Court Mediation Centre.

(RADHA SHARMA)  
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)  
COURT MASTER (NSH)